GOVERNMENT OF INDIA MINISTRY OF RAILWAYS

RAJYA SABHA UNSTARRED QUESTION NO. 772 ANSWERED ON 03.12.2021

UNUSED IMMOVABLE PROPERTY OF INDIAN RAILWAYS

772 SHRI SUJEET KUMAR:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Indian Railways has any unused immovable property registered in its name;
- (b) if so, the details thereof, State-wise;
- (c) whether Government intends to employ unused buildings and press for the purposes of leasing, advertisement or any such revenue-generating commercial activity;
- (d) if so, the details thereof;
- (e) whether any private sector entities have expressed an interest to utilize such property; and
- (f) if so, Government's detailed response to such entities?

ANSWER

MINISTER OF RAILWAYS, COMMUNICATIONS AND ELECTRONICS & INFORMATION TECHNOLOGY

(SHRI ASHWINI VAISHNAW)

- (a) & (b): No, Sir. There is no unused immovable property registered in the name of Indian Railways. However, some vacant land is available with the Railways, which is required for Railway's future development works, servicing & maintenance of track, bridge, signal/electrical installations, etc and for development of ancillary logistic support/ infrastructure works, etc.
- (c) & (d): There are no unused buildings and presses in the Railways to be employed for the purposes of leasing, advertisement or any such revenue generating commercial activities. However, vacant spaces available in the building are given, if found sparable, to other Government Department on their request as per the extant policy of Railway.
- (e) & (f): Do not arise in view of above.
